

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 2297
TO BE ANSWERED ON FRIDAY, THE 12TH DECEMBER, 2025**

ESTABLISHMENT OF DISTRICT SESSIONS COURTS

2297. Shri Daggumalla Prasada Rao:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details regarding the number of newly formed districts in Andhra Pradesh where Sessions Courts have not yet been established;
- (b) the details regarding proposals received from the State Government for setting up Sessions Courts in these new districts, along with the status of approval and timelines for establishment;
- (c) the details regarding the funds sanctioned, released and utilised for the establishment of Sessions Courts in Andhra Pradesh during the last five years, district-wise; and
- (d) whether the Government has identified any infrastructural, administrative or judicial constraints delaying the operationalisation of Sessions Courts in the newly formed districts, if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

(a) to (d): In terms of Article 235 of the Constitution, the control over district courts and courts subordinate thereto including the posting and promotion of, and the grant of leave to, persons belonging to the judicial service of a State and holding any post inferior to the post of district judge shall be vested in the High Court. As per information provided by the High Court of Andhra Pradesh, Amaravati, there are Thirteen (13) newly formed Districts in the State of Andhra Pradesh, which are as under:-

S.No	Name of the District	Headquarters
1.	Sri Satya Sai	Puttaparthi
2.	Annamaya	Rayachoti
3.	Tirupathi	Tirupathi
4.	Kakinada	Kakinada
5.	Konaseema	Amalapuram
6.	Alluri Sita Rama Raju	Paderu
7.	Palnadu	Narasaraopet
8.	Bapatla	Bapatla
9.	NTR	Vijaywada
10.	Nandyal	Nandyal
11.	Parvathipuram Manyam	Parvathipuram
12.	West Godavari	Bhimavaram
13.	Anakapalli	Anakapalli

The matter relating to bifurcation of Judicial Districts co-terminus with the newly constituted Revenue Districts and the establishment of Courts, including Session Courts in these districts is to be decided by the High Court of Andhra Pradesh in consultation with the State Government.

The Central Government however, has been implementing Centrally Sponsored Scheme (CSS) to augment the resources of the State for Development of Infrastructure Facilities for Judiciary in the District and Subordinate Courts since 1993-94 in the prescribed fund sharing pattern between the Centre and States/UTs. For Andhra Pradesh, fund sharing pattern is 60:40 between Centre and State. Total Central assistance of an amount of Rs.286.37 crore (as on 31.10.2025) has been provided to the State of Andhra Pradesh since inception of the Scheme, out of which Rs.126.73 crore has been provided since FY 2014-15 under the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for the Judiciary in District and Subordinate Courts.
